National Company Law Tribunal

Allahabad Bench

CPNO. 28 2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL **COMPANY LAW TRIBUNAL ON 13.12.2017**

NAME OF THE COMPANY: M12 Super Tannery L+d

SECTION OF THE COMPANIES ACT/1 & B CODE: 391/394 of the Companies Act of 1956

SI. NO.	Name	Designation	Representation	Signature
<u>1.</u>	Abhina M	chrotra Adv.	STL/ATL	1 line
<u>2.</u>	KULDEEP	SINGIH 8TA	0.2.	K. Sigh.

CA NO.28/2016

Sh. Abhinav Mehrotra, Advocate for the petitioner company. Sh. Kuldeep Bhatia, proxy for OL representing the Central Government.

The petitioner counsel drew our attention to a formal memo filed by the petitioner company praying for reschedulement of the appointed date of the Proposed Company Scheme. Such memo is filed by way of a Misc. Company Application No.189/2017. The Central Government through the office of the Regional Director, (NR) offer its comments stating that, it is having no objection to make change of the appointed date of the Proposed Company Scheme. However, the present company petition needs to be decided on merits. Thus, the office of RD(NR) has concurred with the view as taken by the ROC, Kanpur and the same is communicated to this Court through the O/o Official Liquidator, Allahabad. A copy of such communication is also received by the petitioner.

In view of this, we find no impediment for allowing the present memo, permitting the petitioner company to reschedule its appointed date. Hence, the present Misc. Company Application No.189/2017 is allowed in terms of its prayer clause and accordingly stands disposed of.

Since, in the present matter a final argument on sanction of the Proposed Company Scheme are already heard. The order is reserved.

Dated:13.12.2017

H.P. Chaturvedi, Member (Judicial)

Typed by: Kavya Prakash Srivastava (Stenographer)